facts in our possession are concerned, there does not seem to be any material fact which will justify any change in the premium rates.

Oral Answers

राज्यों को लोहा, सीमेंट श्रादि का श्रलाट किया जाना

*४६२ श्री विमलकुमार मन्नालाजी चौरड़िया : क्या उद्योग मंत्री यह बताने की क्रुपा करेंगे कि । १६६०-६१, १६६१-६२ ग्रौर १६६२-६३ के वर्षों में क्नि-किन राज्यों को कितना-कितना लोहा, सीमेंट तथा अन्य नियन्तित सामग्री अलाट की गई सामग्री से अधिक मात्रा में दी गई और इसका क्या कारण था ?

†[Allotment of Iron, Cement etc. to STATES

to Questions

*492. SHRI V. M. CHORDIA: the Minister of Industry be pleased to state the names of the various States to which iron, cement and other controlled material was given in excess of the allotments made during the years 1960-61, 1961-62 and 1962-63 and the excess quantity given to each State, and the reasons therefor?]

उद्योग मंत्री (श्री एन० कानुनगो) : सीमेंट के ग्रलावा ग्रन्य कोई भी नियंत्रित सामग्री ग्रलाट की गई माला से श्रधिक माला मे नहीं दी गई जिसके बारे मे अपेक्षित जानकारी देने वाला एक विवरण सदन की मेज पर रखा जाता है।

विवरण

वर्ष १६६०-६१, १६६१-६२ और १६६२-६३ मे अलाट की गई मात्रा से अधिक मात्रा में दी गई सीमेंट और ऐसा करने के कारण

		दी गई ग्रह				
राज्य		११६०–६१	१६६१–६२	१६६२–६३	- कारण	
दिल्ली .	- 	 इ,५२१		<u> </u>		
ग्रण्डमान		५ 9४	-	_ [
हिमाचल प्रदेश		३४७	_	- [दी गई अधिक मात्रा	
ग्जरात		-	-	७,५६० 🗲	पिछले वर्ष दिये गये	
उड़ीसा		_	_	9,982	ग्रार्डरो की थी ।	
मणिपुर		_	-	5 6 5		
उत्तर प्रदेश		_	६, ४२ ६	-)		
ग्रान्ध्र प्रदेश		६२,६००	३२,६६३	६,४२३	सरकार द्वार किये गये	
बिहार .		३३,६६३		505	नियतन के ग्रनुसार	
मैसूर .		95,980	२६,२५३	_	ग्रान्ध्र, बिहार [ँ] ग्रौर	
••					मैसूर के सीमेट	
					ः कारखानो को सीमेट	
					भेजनं के लिये निय-	
					मित रूप से कम	
					वैगन मिलते रह।	

दी गई ग्रधिक मात्रा (टनों में)

राज्य

१६६०-६१ **१**६६१-६२ **१६६**२-६३

कारण ।

3886

ये नियतन न केवल राज्यों सीमेंट की खपत के लिये जिनमें कारखाने स्थित हैं, बल्कि ग्रास-पास के तथा दूर के राज्यों द्वारा इस्तेमाल के लिये किये गये थे। वैगनों की कमी के कारण जहां सीमेंट राज्य बाहर नहीं जाई सकी जा वहां ग्रधिक का इस्तेमाल उसी राज्य में कर लिया विवश गया । होकर सडक सीमेंट भेजी जिसस सम्बन्धित कारखानों में सीमेंट का उत्पादन ग्रधिक-हो सके। तम

†[The MINISTER of INDUSTRY (Shri N. Kanungo): No controlled material has been given in excess of the allotment excepting Cement, in

respect of which a statement containing the required information $i_{\rm S}$ laid on the Table of the House.

STATEMENT

Excess despatches of Cement during the years 1960-61, 1961-62 and 1962-63 together with the reasons therefor.

State					Excess despatches (in tons)			D
				1960-61	1961-62	1962-63	Reasons	
Delhi .	•	·			8,521		.,	}
Andamans		•		•	814		• •	The excess despatches were against the
Himachal P	rade	sh	•	•	347	••	• •	orders placed in the previous year.
Gujarat			•			• •	7,860	the previous year.
Orissa .						••	1,192	
Manipur				•	••	• •	868	
Uttar Prade	sh				••	6,426	• •) .
Andhra					92,600	32,963	9,423	Cement factories in Andhra, Bihar and Mysore have regularly been getting short supplies of wagons for movement of cement, in accordance with allocations made by Government. Such allocations were for consumption of cement, not only in these States where factories are situated but also to neighbouring and distant States. Wherever, on account of short supply of wagons cement could not be moved outside the State, the excess supply had to be consumed within the State, resorting to movement by road with a view to keeping the production of cement in the factories concerned at maximum level.
Bihar .					33,983	• •	808	
Mysore					18,760	26,283	• •	
					5			
No.						•		
							.	
•			٠				l 	

क्या श्रीमान को यह ज्ञात है कि मध्य प्रदेश को १६६०-६१ में २५,१६७ मैंट्रिक टन, १६६१-६२ में १६,०१३ मैट्रिक टन श्रीर १६६२-६३ में १६,४३४

भी विमलकुमार मन्नालालकी चौरिड़ियाः । जितना अलाट किया गया था उससे कम दिया गया जब कि दूसरे प्रान्तों को जितना श्रलाट किया गया उससे श्रधिक दिया गया ? ऐसा भेदभाव करने का मुख्य कारण क्या 3889

श्रो एन० कानुनगोः वह ग्राकड़े तो हमें याद नही रहे ।

श्रो विमलकुमार मन्नालालजी चौरड़ियाः आपकी किताब में से पढ़ा है, आपको याद रहना भाहिये।

श्री एन० कानुनगो : लेकिन चीज यह है कि सीमेंट की कमी है और विभिन्न प्रदेशां को जा माग है उसका पूरी तरह से पुरा नहीं किया जा सकता है जैसे कि १६६०-६० में दिल्ली की २०० हजार टन की माग थी लेकिन उन्हे एलाट किया गया १४० हजार टन । उसलिये हर एक स्टेट की जो माग है उससे बहुत कमती दिया जाता है स्रीर जो दिया जात है बहुत सी स्टेट्स उसको भी परा न हीं उठातो हैं। मध्य प्रदेश के बारे में मैं यह कह सकता ह कि मध्य प्रदेश की १६६०-६१ में २१८ हजार टन एलाट हुआ था और उसमें से उन्होंने २१० हजार टन उठाया, १९६१-६२ में २०७ हजार टन एलाट हुम्रा था भ्रौर उसमें से उन्होंने २०० हजार टन उडाया और १६६२-६३ में १६४ हजार टन एलाट हम्रा था भौर उसमें से उन्होंने १७६ हजार टन उठाया ।

श्री विमलकुमार मन्नालालजी चौरड़िया : क्या श्रीमान यह स्पष्ट बतायेगे कि एलाटमेंट हो जाने के पश्चात मध्य प्रदेश सरकार की गल्ती की वजह से जा एलाटेड सीमेट थी वह नहीं ली गई ग्रथवा एलाटेड सीमेंट की म्रापने उनको उपलब्ध नही कराया इसलिये नहीं ली ?

भी एन० काननगो : एलाटेड सीमेंट उपलब्ध होने मे भी दिक्कत रहती है, मैं नहीं कह सकता कि कैसे उन्ना ग्रीर क्या हम्रा ।

भी विमलकुमार मन्नालालकी चौरड़िया : स्पष्ट उत्तर ग्राना वाहिये।

MR. CHAIRMAN: He has said that he does not know whether it is due to their fault or his fault.

श्री विमलकुमार मन्नालालजी चौरिडिया . ग्रब श्रीमान ने प्रश्न के उत्तर में बताया कि जो एलाट करते हैं वह भी नही उठाते हैं लेकिन यह जो स्टेटमेट दिया है उसमे यह बता-या है कि कछ प्रान्तों को जो एलाटेड सीमेंट था उससे काफी ग्रधिक मात्रा में सीमेंट दिया गया जैसे कि म्रान्ध्र प्रदेश को ६२,६०० टन, बिहार को ३३,६८३ टन और मैसर को १८,७६० टन ग्रधिक सीमेंट दिया गया जब कि मध्य प्रदेश का जा एलाटेड सीमेंट था उतना भी नही दिया गया, तो ऐसा भविष्य में न हो इसके लिये शासन ने क्या प्रबन्ध किया है ?

श्री एन० काननगो : श्रधिक देने का एक कारण यह हुम्रा कि रेलवे कैपेसिटी नही थी, मान लीजिये कि बिहार ग्रौर ग्रान्ध्र प्रदेश में जो सीमेंट बनी उसके। उठाने के लिये रेलवे की कैपेसिटी नहीं मिली इसीलिये वह लारी से भेजा गया और लारी से नजदीक भेजा जा सकता है, लारी से दूर नहीं भेजा जा मकता हैता जब तक कि रेलवे कैंपेसिटी पुरी न मिले तब तक सीमेट की मुवमेट मे ये दिक्कतें रहेगी ।

SHRI R. S. KHANDEKAR: The hon. Minister said that the allotment Madhya Pradesh could not be made according to the demand. May I know what is the reason for giving excess amount, more than their demand, in regard to other States? From the statement it is evident that various States have been given more than their due. What is the reason?

SHRI N. KANUNGO: I have stated that because of difficulty of transport the allotment had to be made.

SHRI SITARAM JAIPURIA: Minister of Industry says that railway wagons are not available for the transport of cement, etc. and the Railway Minister always claims that railway wagons are available in plenty. I would like to know from the hon. Minister as to which of the two statements is correct

Mr. CHAIRMAN: Both in their way.

SHARAVATHY PROJECT

- *493. Shri A. D. MANI: Will the Minister of Irrigation and Power be pleased to state:
- (a) whether Government have received any report from the Government of Mysore regarding the allegations made by the Opposition in the Mysore Vidhan Sabha of irregularities in the working of the Sharavathy **Project**; and
- (b) whether Government have conducted any enquiries into these allegations, and if so, with what result?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): and (b) Attention of Government has been drawn to certain alleged irregularities in Sharavathy Valley project. The allegations have been looked into and there is no prima facie case for detailed enquiry.

SHRI A. D. MANI: Is it a fact that the hon Minister visited the project in October, 1963, stayed there for a few hours and gave a clean bill of health to the project? On what basis did Government come to the conclusion that there was no substance in the various allegations made by Members of the Opposition in the Mysore Legislative Assembly?

DR K L. RAO: Before proceeding to the site the allegations were before me and they were studied very carefully for more than a month. The visit was really taken not for making further enquiries so much as for seeing the progress of the work which was already getting behind schedule. Therefore, it is not correct to say that the observations made at the time were the result of a few hours' stay.

SHRI A. D. MANI: Is it a fact that over Rs. 60 lakhs have been paid to contractors as compensation on purely technical grounds and the Opposition in the Mysore Assembly has alleged that there is corruption involved in this transaction?

Dr. K. L. RAO: I would request the hon. Member to go through the White Paper issued on the 2nd March 1964 by the Government of Mysore in this connection. Broadly speaking I may state that the allegation in respect of payment to contractors was as a result of the award given by the arbitrator Under certain clauses of the contract, arbitration can be resorted to The contractors resorted to arbitration and the award was given. The Government took great pains to negotiate after the award was given and in some cases they have reduced the amount For example, for a contractor of the Talakalle dam Rs. 19 8 lakhs was given as an award and it was settled for about Rs. 14 lakhs.

SHRI A. D. MANI: Has the attention of the Minister been drawn to a statement made by the Chief Minister of Mysore on the floor of the Legislative Assembly that there was need for a judicial enquiry? This statement was made before the White Paper was issued Since so many allegations have been made what is there to prevent a judicial enquiry from being ordered into the allegations?

Dr. K L RAO: The fact that the Chief Minister of Mysore thought that a White Paper was much better than a judicial enquiry is itself the answer to the question. I may also tell the hon Member that the Chief Minister must have done it-I do not know and I have not seen that particular answer Minister—due to too by the Chief many questions being asked and the hot atmosphere prevailing at the moment.